

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
MITSOM ENTERPRISES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mitsom Enterprises Private Limited
2.	Date of incorporation of corporate debtor	25 May 2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909PN2017PTC170640
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 1, Vishnu Prasad, S. No. 783/ B Erandwane, Pune, Maharashtra – 411004.
6.	Insolvency commencement date in respect of corporate debtor	25 March 2026 (Order uploaded/ published on the NCLT Website on 27 March 2026)
7.	Estimated date of closure of insolvency resolution process	21 September 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Pankaj Sham Joshi Registration No: IBBI/IPA-002/IP-N00507/2017-2018/11556
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 9, Sudarshan CHS, Mahant Road, Vile Parle East, Mumbai – 400057 Email: pjoshi.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 9, Sudarshan CHS, Mahant Road, Vile Parle East, Mumbai – 400057 Email: cirp.mitsom@gmail.com
11.	Last date for submission of claims	10 April 2026 (14 days from 27 March 2026)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process (CIRP) of the Mitsom Enterprises Private Limited CIN U51909PN2017PTC170640 on 25 March 2026.

The creditors of **Mitsom Enterprises Private Limited**, are hereby called upon to submit their claims with proof on or before **10 April, 2026** to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Pankaj
Sham Joshi** Digitally signed
by Pankaj Sham
Joshi
Date: 2026.03.29
16:36:05 +05'30'

Pankaj Sham Joshi

Interim Resolution Professional

Mitsom Enterprises Private Limited

Registration No: IBBI/IPA-002/IP-N00507/2017-2018/11556

AFA No. AA2/11556/02/311226/204161 valid upto 31.12.2026

Date: 29 March 2026

Place: Mumbai

Financial Express – Pune Edition -29.03.2026

FORM A	
PUBLIC ANNOUNCEMENT	
<small>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</small>	
FOR THE ATTENTION OF THE CREDITORS OF MITSOM ENTERPRISES PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Mitsom Enterprises Private Limited
2. Date of incorporation of corporate debtor	25 May 2017
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909PN2017PTC170640
5. Address of the registered office and principal office (if any) of corporate debtor	Flat No. 1, Vashu Prasad, S. No. 783/ B Brandwane, Pune, Maharashtra - 411004.
6. Insolvency commencement date in respect of corporate debtor	25 March 2026 (Order uploaded/ published on the NCLT Website on 27 March 2026)
7. Estimated date of closure of insolvency resolution process	21 September 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Pankaj Sham Joshi Registration No: IBBI/IPA-002/IP-N00507/2017-2018/11556
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 9, Sudanshan CHS, Mahant Road, Vile Parle East, Mumbai - 400057 Email: pjoshi.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 9, Sudanshan CHS, Mahant Road, Vile Parle East, Mumbai - 400057 Email: cip.mitsom@gmail.com
11. Last date for submission of claims	10 April 2026 (14 days from 27 March 2026)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: www.ibbi.gov.in/home/downloads
<p>Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process (CIRP) of the Mitsom Enterprises Private Limited CIN U51909PN2017PTC170640 on 25 March 2026.</p> <p>The creditors of Mitsom Enterprises Private Limited, are hereby called upon to submit their claims with proof on or before 10 April, 2026 to the Interim Resolution Professional at the address mentioned against Entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.</p> <p style="text-align: right;">Sd/- Pankaj Sham Joshi Interim Resolution Professional Mitsom Enterprises Private Limited Registration No: IBBI/IPA-002/IP-N00507/2017-2018/11556 AFA No. AA2/11556/02/311226/204161, valid upto 31.12.2026</p>	

HINDILIA HOUSING FINANCE LIMITED

Loksatta – Pune Edition– 29.03.2026

फॉर्म ए जाहीर घोषणा (भारतीय नदारी आणि दिवाळखोरी मंडळाच्या विनियम 6 अंतर्गत (कॉर्पोरेट व्यक्तींसाठी दिवाळखोरी निगमन प्रक्रिया) विनियम, 2016)		
मिट्सम एंटरप्रायझेस प्रायव्हेट लिमिटेड च्या धनकोचे लक्ष वेधण्यासाठी संबंधित तपशील		
1	कॉर्पोरेट कर्जदारचे नाव	मिट्सम एंटरप्रायझेस प्रायव्हेट लिमिटेड
2	कॉर्पोरेट कर्जदारच्या समावेशाची तारीख	25 मे 2017
3	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदार समाविष्ट / नोंदणीकृत आहे	कंपनी रजिस्ट्रार, पुणे
4	कॉर्पोरेट कर्जदारचे कॉर्पोरेट ओळख क्रमांक / मर्यादित दायित्व ओळख क्रमांक	U51909PN2017PTC170640
5	कॉर्पोरेट कर्जदारच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा पत्ता (असल्यास)	फ्लॉट क्र. 1, विष्णु प्रसाद, स. क्र. 783/ बी एरंडवणे, पुणे, महाराष्ट्र - 411004.
6	कॉर्पोरेट कर्जदारच्या संदर्भात दिवाळखोरी सुरू होण्याची तारीख	25 मार्च 2026 (अर्थात 27 मार्च 2026 रोजी एनसीएलटी वेबसाइटवर अपलोड/प्रकाशित करण्यात आला)
7	दिवाळखोरी निगमन प्रक्रिया बंद होण्याची अंदाजित तारीख	21 सप्टेंबर 2026
8	अंतरिम ठराव व्यावसायिक म्हणून काम करणाऱ्या दिवाळखोर व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	नाव : पंकज शाम जोशी नोंदणी क्रमांक : IBB/IPA-002/IP-N00507/2017-2018/11556
9	बोर्डकडे नोंदणीकृत असलेल्या अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ई-मेल	नोंदणीकृत पत्ता : 9, सुदर्शन सीएचएस, महंत रोड, विले पार्ले पूर्व, मुंबई - 400057 ईमेल : pjoshi.ip@gmail.com
10	अंतरिम ठराव व्यावसायिकांशी पत्रव्यवहार करणाऱ्यासाठी वापरला जाणारा पत्ता आणि ई-मेल	पत्रव्यवहारचा पत्ता : 9, सुदर्शन सीएचएस, महंत रोड, विलेपार्ले पूर्व, मुंबई - 400057 ईमेल : cirp.mitsom@gmail.com
11	दावे सादर करण्याची शेवटची तारीख	10 एप्रिल 2026 (27 मार्च 2026 पासून 14 दिवस)
12	कलम 21 च्या उप-कलम (6ए) च्या खंड (बी) अंतर्गत, अंतरिम ठराव व्यावसायिकद्वारे निश्चित केलेले कर्जदारचे वर्ग, जर असतील तर	लागू नाही
13	वर्गीतील कर्जदारचे अधिकृत प्रतिनिधी म्हणून काम करणाऱ्यासाठी ओळखल्या गेलेल्या दिवाळखोर व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	लागू नाही
14	(ए) संबंधित फॉर्म आणि (बी) अधिकृत प्रतिनिधीचे तपशील येथे उपलब्ध आहेत	(अ) वेब लिंक : www.ibbi.gov.in/home/downloads

याद्वारा सूचना देण्यात येते की राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई खंडपीठ यांनी दि. 25 मार्च 2026 रोजी मिट्सम एंटरप्रायझेस प्रायव्हेट लिमिटेड, CIN U51909PN2017PTC170640 चे कॉर्पोरेट दिवाळखोरी निगमन प्रक्रिया (सीआयआरपी) सुरू करण्याचे आदेश दिले आहेत.

मिट्सम एंटरप्रायझेस प्रायव्हेट लिमिटेड च्या धनकोला 10 एप्रिल 2026 रोजी किंवा त्यापूर्वी एंटी क्र. 10 अनुसार नमुद केलेल्या पत्रावर अंतरिम ठराव व्यावसायिकाकडे पुढच्यासह त्यांचे दावे सादर करण्याचे आवाहन करण्यात आले आहे. आर्थिक कर्जदारांनी त्यांचे दावे पुढच्यासह श्लेकपूर्ण माध्यमातूनच सादर करावेत. इतर सर्व कर्जदार पुढच्यासह वैयक्तिकरित्या, पोस्टने किंवा श्लेकपूर्ण माध्यमातून दावे सादर करू शकतात.

स्वा/- खोटे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड शेरू शकतो.

दिनांक : 29 मार्च 2026
ठिकाण : मुंबई

पंकज शाम जोशी
अंतरिम ठराव व्यावसायिक
मिट्सम एंटरप्रायझेस प्रायव्हेट लिमिटेड
नोंदणी क्र. : IBB/IPA-002/IP-N00507/2017-2018/11556
एफएफ क्र. AA2/11556/02/311226/204161 वैधता : 31.12.2026 पर्यंत

FORM A	
PUBLIC ANNOUNCEMENT	
<i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
FOR THE ATTENTION OF THE CREDITORS OF MITSON ENTERPRISES PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Mitsom Enterprises Private Limited
2. Date of incorporation of corporate debtor	25 May 2017
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909PN2017PTC170640
5. Address of the registered office and principal office (if any) of corporate debtor	Flat No. 1, Vishnu Prasad, S. No. 783/ B Brandwene, Pune, Maharashtra – 411004.
6. Insolvency commencement date in respect of corporate debtor	25 March 2026 (Order uploaded/ published on the NCLT Website on 27 March 2026)
7. Estimated date of closure of insolvency resolution process	21 September 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Pankaj Sham Joshi Registration No: IBBI/IPA-002/IP-N00507/2017-2018/11556
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 9, Sudarshan CHS, Mahant Road, Vile Parle East, Mumbai – 400057 Email: pjoshiip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 9, Sudarshan CHS, Mahant Road, Vile Parle East, Mumbai – 400057 Email: cirp.mitsom@gmail.com
11. Last date for submission of claims	10 April 2026 (14 days from 27 March 2026)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process (CIRP) of the Mitsom Enterprises Private Limited CIN U51909PN2017PTC170640 on 25 March 2026.

The creditors of **Mitsom Enterprises Private Limited**, are hereby called upon to submit their claims with proof on or before **10 April, 2026** to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. **Sd/-**

Date: 29 March 2026 **Pankaj Sham Joshi**
Place: Mumbai **Interim Resolution Professional**
Mitsom Enterprises Private Limited
Registration No: IBBI/IPA-002/IP-N00507/2017-2018/11556
AFA No. AA2/11556/02/311226/204161 valid upto 31.12.2026

Navakal Mumbai Edition- 29.03.2026

फॉर्म ए जाहीर उद्घोषणा (भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यक्तीकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)	
मिस्सोम एंटरप्राइजेस प्रायव्हेट लिमिटेडच्या धनकोचे लक्ष वेधण्याकरीता	
संबंधित तपशील	
१. कॉर्पोरेट कर्जदाराचे नाव	मिस्सोम एंटरप्राइजेस प्रायव्हेट लिमिटेड
२. कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक	२५ मे, २०१७
३. प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणीकरण झाले	कंपनी निबंधक, पुणे
४. कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक/मर्यादित दायित्व ओळख क्र.	U51909PN2017PTC170640
५. कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	सदनिका क्र. १, किष्णु प्रसाद, स. क्र. ७८३/बी एरंडवने, पुणे, महाराष्ट्र - ४११००४.
६. कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	दि. २५ मार्च, २०२६ (एनसीएलटी वेबसाईटवर आदेश दि. २७ मार्च, २०२६ रोजी अपलोड/प्रसिद्ध करण्यात आला)
७. दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंतर्गत दिनांक	दि. २१ सप्टेंबर, २०२६
८. अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	नाव: पंकज शाम जोशी नोंदणी क्र.: IBBI/IPA-002/IP-N00507/2017-2018/11556
९. मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल	नोंदणीकृत पत्ता: ९, सुदर्शन सीएव्हाएस, महंत रोड, विलेपार्ले पूर्व, मुंबई ४०००५७. ईमेल : pjoshi_ip@gmail.com
१०. अंतरिम ठराव व्यावसायिकासह फरव्यावहारकरिता वापरावयाचा पत्ता आणि ईमेल	नोंदणीकृत पत्ता: ९, सुदर्शन सीएव्हाएस, महंत रोड, विलेपार्ले पूर्व, मुंबई ४०००५७. ईमेल : cirp.mitsom@gmail.com
११. दावे सादर करण्याचा अंतिम दिनांक	दि. १० एप्रिल, २०२६ (दि. २७ मार्च, २०२६ पासून १४ दिवस)
१२. अंतरिम ठराव व्यावसायिकाद्वारे निबंधित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अन्वये धनकोचे वर्ग, जर असल्यास.	लागू नाही
१३. वर्गामध्ये धनकोचा प्रतिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गामध्ये तीन नावे)	लागू नाही
१४. (अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधीचा तपशील उपलब्ध असेल:	(अ) वेब लिंक: www.ibbi.gov.in/home/download
याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई खंडपीठ यांनी दि. २५ मार्च, २०२६ रोजी मिस्सोम एंटरप्राइजेस प्रायव्हेट लिमिटेड सीआयएन U51909PN2017PTC170640 वी कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया (सीआयआरपी) सुरु करण्याचे आदेश दिले आहेत. मिस्सोम एंटरप्राइजेस प्रायव्हेट लिमिटेडच्या धनकोचा याद्वारे त्यांचे दावे पुराव्यासह दि. १० एप्रिल, २०२६ रोजी किंवा त्यापूर्वी अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पर्यावर सादर करण्यास सांगण्यात येत आहे. आर्थिक धनको यांनी दाव्याबाबतचे त्यांचे पुराव्यासह दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. दाव्याबाबतचे कुठरीही किंवा दिशामूल करणारे दावे सादर केल्यास दंड ठेवण्यात येईल.	
सही/- पंकज शाम जोशी अंतरिम ठराव व्यावसायिक मिस्सोम एंटरप्राइजेस प्रायव्हेट लिमिटेड	
दिनांक: २९ मार्च, २०२६	नोंदणी क्र. IBBI/IPA-002/IP-N00507/2017-2018/11556
ठिकाण: मुंबई	एएफए क्र.: AA2/11556/02/311226/204161 वैधता दि. ३१.१२.२०२६ पर्यंत